

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ⁹³ HYDERABAD BENCH
AT HYDERABAD

D.A. 425/92

Dt. of Decision: 27.5.94.

- | | |
|---------------------|--------------------|
| 1. R.Yellaiah | 66. D.Ramulamma |
| 2. K.Samuel | 67. M.Laxamma |
| 3. G.Yadaiah | 68. S.Yellamma |
| 4. E.Shantamma | 69. M.Pochamma |
| 5. K.Janardhan | 70. N.Sattamma |
| 6. S.Pochaiah | 71. K.Punamma |
| 7. T.Eshwaraiah | 72. T.Parvathamma |
| 8. E.Chowdaiah | 73. E.Balamani |
| 9. A.Ramulu | 74. M.Balamani |
| 10. K.Devadas | 75. V.Narasamma |
| 11. P.Veeraiah | 76. T.Sugunamma |
| 12. M.Yadaiah | 77. D.Mysamma |
| 13. K.Chandraiah | 78. G.Narasamma |
| 14. D.Krishna | 79. A.Pochamma |
| 15. E.Jangaiah | 80. L.Kalavathi |
| 16. Y.Jangaiah | 81. D.Arjamma |
| 17. M.Manikyam | 82. S.Padmamma |
| 18. S.Bhimaiah | 83. D.Sakkubai |
| 19. B.Mallaiah | 84. N.Anjamma |
| 20. M.Sattaiah | 85. M.Narasimha |
| 21. E.Chandraiah | 86. K.Chandramma |
| 22. M.Chandraiah | 87. N.Narasimha |
| 23. B.Balaiah | 88. G.Yadamma |
| 24. A.Venkataiah | 89. S.Kausalya |
| 25. K.Satyanarayana | 90. V.Chandramma |
| 26. S.Yadaiah | 91. D.Pochamma |
| 27. A.Srisailam | 92. M.Padma |
| 28. M.Srisailam | 93. R.Amrutha |
| 29. D.Siva Kumar | 94. S.Mallamma |
| 30. M.Yadaiah | 95. D.Bharatamma |
| 31. P.Raghunadan | 96. K.Yadamma |
| 32. T.Aseerwadani | 97. G.Parvathamma |
| 33. A.Sugunamma | 98. D.Venkatamma |
| 34. D.Laxamma | 99. A.Laxamma |
| 35. D.Laxmi | 100. M.Govindamma |
| 36. C.Balamma | 101. B.Sakkubai |
| 37. K.Balamma | 102. M.Anjamma |
| 38. S.Adavamma | 103. B.Nagamani |
| 39. Golla Narasamma | 104. B.Kalavathi |
| 40. B.Anjamma | 105. M.Yadamma |
| 41. G.Pochamma | 106. D.Laxamma |
| 42. D.Laxmi | 107. R.Amrutha |
| 43. E.Yellamma | 108. E.Yadamma |
| 44. E.Sayamma | 109. R.Chinnamma |
| 45. R.Jangamma | 110. K.Laxmi |
| 46. T.Sattamma | 111. D.Padmamma |
| 47. E.Ramulamma | 112. M.Laxmi |
| 48. R.Savaramma | 113. D.Laxmi |
| 49. S.Mallamma | 114. P.Bharatamma |
| 50. K.Chowdamma | 115. M.Sattamma |
| 51. B.Rajamma | 116. K.Durgamma |
| 52. K.Susheela | 117. Y.Anjamma |
| 53. M.Kistamma | 118. A.Sathyamma |
| 54. K.Antamma | 119. D.Balamani |
| 55. S.Laxamma | 120. K.Manamma |
| 56. G.Susheela | 121. R.Parvathamma |
| 57. M.Muttamma | 122. K.Laxamma |
| 58. N.Anjamma | 123. K.Pushpa |
| 59. P.Laxamma | 124. K.Yadamma |
| 60. P.Thirupatamma | 125. M.Anasuya |
| 61. C.Eswaramma | 126. D.Leelamma |
| 62. G.Lingamma | 127. K.Mysamma |
| 63. T.Laxmi | 128. D.Butchamma |
| 64. A.Ratnamma | 129. K.Salamma |
| 65. P.Kalavathi | 130. K.Yadamma |

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| 131. S.Pochamma | 146. B.Sathamma |
| 132. A.Bharatamma | 147. R.Ettaiah |
| 133. M.Laxmi | 148. D.Sreesailam |
| 134. E.Shyamala | 149. G.Ramulu |
| 135. M.Siddamma | 150. T.Narasamma |
| 136. B.Pentamma | 151. D.Kamalamma |
| 137. K.Chandramma | 152. T.Manemma |
| 138. D.Sathaiah | 153. S.Narasamma |
| 139. D.Kamalamma | 154. C.Lalitha |
| 140. A.Mallamma | 155. G.Laxmamma |
| 141. Ch.Swaroop | 156. B.Saroja |
| 142. R.Venkatamma | 157. M.Yadamma |
| 143. D.Yadamma | 158. M.Ramesh Kum |
| 144. M.Venkatamma | 159. M.Radamma |
| 145. M.Laxmamma | 160. P.Pushpa |

.. Applicants

Versus

1. Union of India,
Rep. by its Secretary,
Min. of Agriculture,
Central Secretariat,
New Delhi.
2. Union of India, Rep. by
Jt. Secy., to Govt. of India,
Min. of Personnel, Public
Grievances & Pensions,
Dept. of Personnel & Training,
North Block,
New Delhi-110001.
3. The Director-General,
Indian Council for
Agricultural Research,
New Delhi.
4. The Project Director,
All India Coordinated Rice
Improvement Project (AICRIP),
Rajendranagar,
Hyderabad-30.

.. Respondents

Counsel for the Applicant : Mr. V.Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSC.

Counsel for the Respondent No. 3 and 4 - Mr. G. Panamanna Rao
CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

P2A

93

MA No.874/93
in
OA No.425/92.

JUDGMENT

Dt: 27.5.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Venkateswara Rao, learned counsel for the applicants, Shri N.R.Devaraj, learned standing counsel for the Respondents 1 and 2 and Shri G.Parameswara Rao, learned standing counsel for the Respondents 3 & 4.

2. MA 874/93 was filed praying for a direction to the respondents to pay bonus to the applicants as per F.No.14(3)-E(Coord)/92, dated 29.9.1992 even though they had not worked for 240/206 days in a year, for it is a case where they were not provided work for so many days even though work was available. It is stated for the applicants that when bonus is going to be paid pro-rata, there will not be any additional expenditure, for ultimately the bonus that is payable will not be more than the bonus which would have been paid when casual labourers are engaged in such a way that each of them worked for 240/206 days in a year.

3. It is urged for the respondents that the relief claimed in this MA is not consequential to the relief claimed in the main OA and hence it cannot be considered in this OA. There is force in the above contention for the respondents. Accordingly, the MA has to be rejected. But the applicants are free to move this Tribunal by way of

contd....

an application under Section 19 of the Administrative Tribunals Act, if they are so advised in regard to the claim for bonus and then it will be considered on merits. The MA is accordingly rejected. No costs.

(R. Rangarajan)
Member (Adm.)

(V. Neeladri Rao)
Vice Chairman

Dated 27th May, 1994
Open Court dictation

Andhri Rao
Deputy Registrar (Judl.)

Copy to:-

vsn

1. Secretary, Ministry of Agriculture, Union of India, Central Secretariat, New Delhi.
2. Jt. Secretary to Govt. of India, Ministry of Personnel Public Grievances & Pensions, Department of Personnel & Training, Union of India, North Block, New Delhi-001.
3. The Director General, Indian Council for Agricultural Research, New Delhi.
4. The Project Director, All India Coordinated Rice Improvement Project (AICRIP), Rajendranagar, Hyd-30.
5. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.
9. One C.C. to Mr. A. Parameswar Rao, Advocate for Govt.

Rsm/-

e AT, Hyd.

Refd 25/6/94

O.A. 42579

TEMPED BY

COMPARED

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 27/6/1994.

ORDER/JUDGMENT: 2-drafts

M.A./R.A./C.A. No.

O.A. No.

T.A. No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

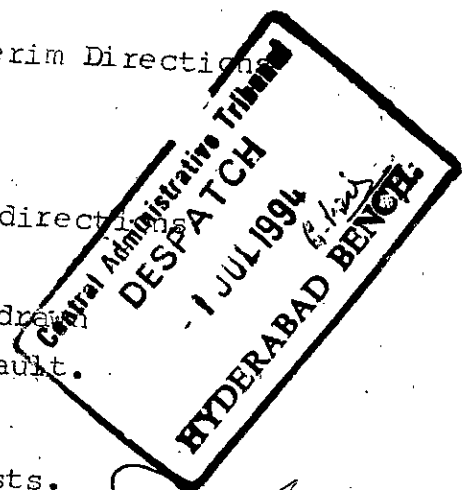
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm



C.O.

Pl. show the difference
in a memorandum No. 344
and make copy to him.

23/6/94